

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.269/2002

Friday this the 28th day of June, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.Sayed Shaik Koya,
Superintendent,
LPWD Division Office,
Amini.

...Applicant

(By Advocate Mr.T.I.Daniel)

Vs.

1. The Union of India, represented by the Administrator, Union Territories of Lakashadweep, Kavarathi.
2. The Executive Engineer, Lakshadweep Public Works Department, Amini Division, Amini.
3. The Secretary (Administration) Union Territory of Lakshadweep, Kavarathi.
4. P.C.Koyamma, Accountant, Govt. High School, Kiltan, Lakshadweep.

..Respondents

(By Advocate Mr.S.Radhakrishnan (R.1to3) (no representation)

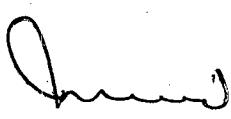
The application having been heard on 28.6.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some time, learned counsel for the applicant seeks permission to withdraw this application. Hence the application is closed as withdrawn. No costs.

Dated the 28th day of June, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN